

LIBRARY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH, CALCUTTA

O. A. No. 350/00 449 of 2018

IN THE MATTER OF:

Ms. PRIYANKA BHAGAT, daughter of Shri Goutam Bhagat, aged about 32 years, residing at 58, 'Bazaz Mahal' Barrackpore, District- 24-Parganas (North), Pin-700120, and working as Junior Works Manager in Rifle Factory, Ishapore, Post Office- Ishapore Nawabganj, District- North 24-Parganas, Pin 743144;

...Applicant

-Versus-

1. UNION OF INDIA service through the

Secretary, Ministry of Defence (Defence and Production), Government of India, South Block, New Delhi-110001.

2. THE CHAIRMAN-CUM-DGOF, Ordnance

Factory Board, having his office at 10A, Shaheed Khudiram Bose Road, Kolkata-700001

SL

10

3. THE GENERAL MANAGER, Rifle Factory,

Ishapore, Post Office-Ichapore-Nawabganj,

District-24-Parganas (North), Pin-743144.

4. THE DIRECTOR OF ESTATES,

Government of India, Ministry of Urban

Development Department, Nirman Bhawan,

New Delhi- 110011

...Respondents.

Vd

O. O.A. 350/00449/2018

Date of order: 25.4.2018

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. P.C. Das, Counsel

For the Respondents : None

O R D E R (Oral)**A.K. Patnaik, Judicial Member:**

Heard Mr. P.C. Das, Ld. Counsel for the applicant.

2. Mr. Das, Ld. Counsel for the applicant submitted that this is a case where the applicant has been unnecessarily harassed as because of non-grant of House Rent Allowance whereas no quarter was allotted in his favour. Therefore, the official respondents cannot blow hot and cold at the same time. Mr. Das, Ld. Counsel submitted that the applicant has filed the O.A. alleging non-action on the part of General Manager, Metal & Steel Factory, Ichapore by not issuing "No Accommodation Certificate" and withholding the HRA of the applicant. Though the applicant had preferred a representation dated 19.6.2017 to respondent No. 3, but till date the said respondent is sitting tight over the matter and 'No Accommodation Certificate' is not being issued in favour of the applicant. Therefore, he is deprived of getting HRA every month.

3. Mr. Das, Ld. Counsel for the applicant submitted that the grievance of the applicant would be more or less addressed if a specific order is passed by directing the concerned authority i.e. respondent No. 3 to dispose of the representation dated 19.6.2017 within a specific time frame.

6. Though no notice has been issued still then I think it appropriate to dispose of this O.A. by directing the respondent No. 3, that if any such representation have been preferred on 19.6.2017 and the same is still pending consideration, then it may be considered and disposed of by way of a well-reasoned order within a period of three months from the date of receipt of a copy of this order under communication to the applicant and if after such consideration, the applicant's grievance is found to be genuine, then expeditious



steps may be taken within a further period of three months from the date of such consideration to extend those benefits to the applicant.

7. I make it clear that I have not gone into the merits of the matter and all points are kept open for the respondents to consider the same as per the rules and regulations in force.

8. A copy of this order along with paper book be transmitted to the respondent No. 3 by speed post for which Mr. Das undertakes to deposit necessary cost in the Registry by the next week.

9. With the aforesaid observation and direction, the O.A. is disposed of.

SP

(A.K. Patnaik)
Judicial Member

